GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4900 TO BE ANSWERED ON 31ST MARCH, 2017

SELLING DRUGS WITHOUT PRESCRIPTION

4900. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a): whether some pharmacists sell prescription only drugs without the necessary prescription; and
- (b) if so, the corrective measures taken in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

(a) & (b): Sale and distribution of drugs in the country is regulated as per the provisions under the Drugs & Cosmetics Act, 1940 and the Drugs & Cosmetics Rules, 1945 made thereunder. As per the said Rules, drugs specified in Schedule H, H1 or Schedule X cannot be sold except on and in accordance with the prescription of a Registered Medical Practitioner. The Licenses for the sale of drugs are issued by the concerned State Licensing Authorities (SLAs). Any violation of the provisions of the Act and the Rules thereunder is punishable under the Drugs & Cosmetics Act, 1940.